amoved from Chandigarh without any warrant and taken to Patiala by the Patiala District Police:

- (b) if so, what are the details thereof;
- (c) whether it is a fact that a deputation of Punjab and Sind Sank Officers' Association met DIG Patiala and demanded his release and enquiry into the matter; and
- (d) whether the Chandigarh police have protested against the action of Patiala police in removing Mr. Labh Singh from Chandigarh without infor ming Chandigarh police authorities?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD): (a) and (b) According to the information furnished by the Government of Pun^ jab, Shri Labh Singh was not removed by the Patiala district police on 7-6-86 from Chandigarh or arufwhere else.

- (c) Yes, Sir.
- (d) No, Sir.

Direction given by the High Court of Kerala regarding citizenship

- 2211. SHRI M. KADHARSHA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government are aware of the direction given by the High Court of Kerala at Ernakulam in OP No. 1491 of 1986-C of Shri Karingap-para Mohammed, Panakavil House, (P.O.) Kadampurha, Malappuram District Kerala;
- (b) if so, what are the details thereof and by when the case is likely to be decided; and
- (c) what is the number of cases pending for determination of status under Section 9(2) of the Citizenship Act or long term stay in India under Section 3(2) of the Foreigners Act of 1946 separately and since when these cases are pending together with reasons therufor?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): (a) Yes, Sir.

- (b) In pursuance of the High Court of Kerala's direction, the case is being processed in consultation with State Government and will be decided as early as possible.
- (c) 348 petitions seeking determination of national status under Section 9(2) of the Citizenship Act, 1955 are pending. These are pending for completion of procedural requirements. Long term stay is not granted to foreigners under Section 3(2) of the Foreigners Act, 1946.

शारीरिक और हथियारों का प्रशिक्षण देने वाले सँगठन

2212. श्री शरद यादव : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

- (क) ऐसे कौत से संगठत हैं जो देश के विभिन्न भागों में धर्म जाति आदि के नाम पर शारि।रिक और हथियारों का प्रशिक्षण दे रहे हैं/देते रहे हैं;
- (ख) उनमें से कितने संगठन प्रत्यक्ष/ अप्रत्यक्ष रूप से विदेशों से धन प्राप्तया कर रहे हैं; और
- (ग) क्या सरकार ऐसे कुछ संगठनों पर प्रतिबंध लगाने का विचार खता हैं ?

राज्य विभाग में राज्य मंत्र (श्री गुलाम नवी ग्राजाद): (क) से (ग) सूचना एकत को जा रहा है ग्रीर सभा पटल पर रख दी जाएगी

Foreign Funds for voluntary Organisations of Orissa

- 2213. SHRI JAGADISH JANI: Will the Minister of HOME AFFAIRS be pleased to state:
- Oa) whether some voluntary organisations functioning in Orissa are getting foreign assistance;
 - (b) if so, the names of such organisations;
- (c) the names of the countries from whom such organisations are receiving money; and